

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. II

Date of hearing/decision: 02.07.2018

S. T. Appeal No. 55380 of 2013
(Arising out of Order-in-Appeal No. 281-ST-DLH-2012 dated 19.10.2012
passed by the Commissioner of Customs, Central Excise & Service Tax, New
Delhi).

M/s BG India Energy Pvt. Limited Appellant

Vs.

CCE, Delhi-I Respondent

Appearance:

None for the appellant
Sh. Sanjay Jain, AR for the Respondent

Coram:

Hon'ble Mr. V. Padmanabhan, Member (Technical)
Hon'ble Ms. Rachna Gupta, Member (Judicial)

Final Order No. 52433/ 2018

Per: **V. Padmanabhan:**

Neither anybody appeared on behalf of the appellant nor any adjournment application is filed. Shri Sanjay Jain, Id. AR appeared for the respondent- Revenue.

2. It may be mentioned that as per the maxim VIAIATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(Rachna Gupta)
Member (Judicial)

(V. Padmanabhan)
Member (Technical)

Pant